

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

D.A. No. 1523/94      New Delhi, dated the 18th July, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri R.P. Narang,  
S/o Shri Balkrishan Narang,  
R/o L-II/47-B, C.D.A. Flats,  
Kalkaji, New Delhi-110019.  
(By Advocate: Shri R.P. Oberoi)

.. APPLICANT

VERSUS

1. Union of India through the  
Secretary, Dept. of Telecommunications,  
Ministry of Telecommunications,  
Sanchar Bhawan, New Delhi-110001.
2. The Secretary,  
Dept. of Pension & Pensioners' Welfare,  
Ministry of Personnel, Public Grievances &  
Pensions,  
Lok Nayak Bhawan, New Delhi.
3. The Accounts Officer,  
O/o the G.M.M, Northern Telecom. Region,  
Khurshed Lal Bhawan, Janpath,  
New Delhi-110050.  
(By Advocate: Shri E.X. Joseph,  
Sr. Counsel)

.. RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

After hearing both counsel in this case for some time, this  
D.A. is disposed of with a direction to the Respondents that in  
the event that the applicant files a detailed and self-contained  
representation for exercising fresh option within one month  
from the date of receipt of a copy of this order, in terms of  
para 10.1 of DOPT O.M. dated 14.4.87, the Respondents should  
consider the same and dispose it of by a speaking and detailed  
order within three months from the date of its being filed.

2. While disposing of that representation the Respondents  
should keep clearly in view the fact that the applicant has  
retired as far back as 20.2.86 and is now approaching the very  
evening of his life.
3. No costs.

*Adige*  
(S.R. ADIGE)  
Member (A)

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